GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT **LOK SABHA UNSTARRED QUESTION NO. 2457**

TO BE ANSWERED ON 04.08.2025

INDIAN LABOUR CONFERENCE

2457. SHRI RAJA RAM SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is planning to convene the annual tripartite Indian Labour Conference (ILC), as last conference held in 2017, if so, the details thereof and if not, the reasons therefor along with bypassing the consultation with the ILC;
- (b)whether the recently passed Labour Codes were consulted with ILC, if so, the details thereof along with consultation report and if not, the reasons therefor:
- (c)whether the Government is planning for a labour inspection, as per the ILO's convention on labour inspection, C. 48, 1947 and if so, the details thereof; and
- (d)whether the Government is considering the enactment of any legislation for mandating the recognition of trade union in light of the constitutional guarantee of the right to organize and collectivize Article 19(1)(c) and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

- (a): The 46th Session of the Indian Labour Conference (ILC) was held in New Delhi from 20-21 July, 2015. The Government has been holding tripartite consultations involving representatives of the Government, employers, and workers to deliberate on important labour policies/issues from time to time.
- (b): There have been widespread consultations while finalizing all 4 Labour Codes including nine tripartite consultations which were undertaken on 10.03.2015, 13.04.2015, 06.05.2015, 14.07.2015, 06.10.2015, 04.10.2017, 22.11.2018, 27.11.2018 and 05.11.2019

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inviting all Central Trade Unions, Employers' Associations and State Governments. The stakeholders had participated in the afore-said tripartite meetings and gave suggestions on various aspects of Labour Codes.

- (c): India has not ratified International Labour Organization's (ILO) Convention No. 48, 1935. However, as regards, Labour Inspection Convention (C-81), 1947 is concerned, the same has been ratified by India and has an established legal and institutional framework for labour inspections.
- (d): The Trade Unions Act, 1926 has been subsumed into the Industrial Relations Code, 2020, which provides for recognition of trade unions.
